

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

AUTUMN SESSION

FRIDAY, SEPTEMBER 9, 2016

GOVERNMENT BUSINESS

1. National Anthem.
2. The SPEAKER to announce the Report of the Business Advisory Committee under Rule 230.
3. Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move :-
“That this House agrees to the allocation of time proposed by the Business Advisory Committee in regards to the various items of Business for the current Session”.
4. The SPEAKER to announce the names of Members nominated by him to the Panel of Chairmen under Rule 9(1).
5. Dr. MUKUL SANGMA, Chief Minister in-charge Mining and Geology to lay the Thirty-third Annual Report of the Meghalaya Mineral Development Corporation Limited for the year 2013-14.
6. Shri M. M. DANGGO, Minister in-charge Stamps and Registration to lay the following:
 - (i) The Meghalaya Compulsory Registration of Marriage Act, 2012 vide Notification No. LL (B) 20/2006/58., dated 14th September, 2012.
 - (ii) The Meghalaya Compulsory Registration of Marriages Rules 2015 vide Notification No.ERTS (R) 7/2011/366., dated 5th October, 2015.
 - (iii) The Meghalaya Anand Marriages Registration Rules, 2016 vide Notification No.ERTS (R) 7/2013/64., dated 13th June, 2016.

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7. Smti. ROSHAN WARJRI, Minister in-charge Co-operation to lay the Annual Report and Account of Meghalaya State Warehousing Corporation for the year 2013-14.
8. Dr. MUKUL SANGMA, Chief Minister in-charge Tourism to lay the Annual Reports of the Meghalaya Tourism Development Corporation LTD for the year 2006-2007, 2007-2008, 2008-2009, 2009-2010 & 2010-2011.
9. Shri METBAH LYNGDOH, MLA & Member of the Rules Committee, Meghalaya Legislative Assembly to lay a Report of the Rules Committee relating to "Definition of Rule 2 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly.
10. Dr. MUKUL SANGMA, Chief Minister in-charge Personnel A &A.R. (A) to lay the Tenth Annual Report of the Meghalaya State Information Commission for the year 2015.
11. Shri CLEMENT MARAK, Minister in-charge Forest and Environment to lay the Annual Report of the Meghalaya State Pollution Control Board for the year 2012-2013 and 2013 - 2014.
12. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to lay the Contingency Fund of Meghalaya (Amendment) Ordinance No.2 of 2016.
13. (a) Dr. MUKUL SANGMA, Chief Minister in-charge Finance to beg leave to introduce The Contingency Fund of Meghalaya (Amendment) Bill, 2016.
(b) If leave be granted to introduce the Bill.
14. (a) Dr. MUKUL SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya State Language (Amendment) Bill, 2016.
(b) If leave be granted to introduce the Bill.

15. Government Resolution :-

(i) Smti. ROSHAN WARJRJ, Minister in-charge Law to beg leave to move the Government Resolution for ratification of the Constitution (One Hundred and Twenty Second Amendment) Bill, 2014.

(ii) Smti. ROSHAN WARJRI, Minister in-charge Law to move that the Government Resolution for ratification of the Constitution (One Hundred and Twenty Second Amendment) Bill, 2014 be approved.

16. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to present the Supplementary Demands for Grants and Supplementary Appropriation for 2016-17.

17. (a) Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move:-

Whereas Shri R.V. Lyngdoh have ceased to be a Member of the Committee on Public Accounts by virtue of his being appointed Minister with effect from the date of his appointment as Minister. This Assembly do elect another one Member in accordance with Rule 242 (1) of the Rules of Procedure and Conduct of Business, Meghalaya Legislative Assembly to fill up the vacancy for the remaining term of the said Committee in accordance with the principle of proportional representation by means of single transferable vote,

(b) Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move :-

Whereas Shri M. M. Danggo have ceased to be a Member of the Committee on Public Undertaking by virtue of his being appointed Minister with effect from the date of his appointment as Minister. This Assembly do elect another one Member in accordance with Rule 242 B (1) of the Rules of Procedure and Conduct of Business, Meghalaya Legislative Assembly to fill up the vacancy for the remaining term of the said Committee in accordance with the principle of proportional representation by means of single transferable vote.

Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move :-
Whereas Shri R.V. Lyngdoh have ceased to be a Member of the Committee on Estimates by virtue of his being appointed Minister with effect from the date of his appointment as Minister. This Assembly do elect another one Member in accordance with Rule 244(1) of the Rules of Procedure and Conduct of Business, Meghalaya Legislative Assembly to fill up the vacancy for the remaining term of the said Committee in accordance with the principle of proportional representation by means of single transferable vote.

[The Secretary, to notify the date, time and place for holding the election, if necessary]

18. Obituary references.

*Shillong,
The 8th September, 2016.*

*Andrew Simons,
Commissioner & Secretary,
Meghalaya Legislative Assembly.*